

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS  
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**RAJYA SABHA**

UNSTARRED QUESTION No.2511

TO BE ANSWERED ON THURSDAY, THE 24<sup>th</sup> MARCH, 2022

**ESTABLISHMENT OF WEB PORTAL**

**2511. SHRI SYED ZAFAR ISLAM:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has initiated any step to establish web portal for each Ministry/Department of Government where they can upload the details of cases which are pending in various courts and the status of these cases so as to help in effective monitoring of court cases by the Department of Legal Affairs;
- (b) if so, the present status thereof;
- (c) whether Government has started any structural legal framework of mediation; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
( SHRI KIREN RIJJU )**

(a)&(b) The Ministry of Law and Justice, Department of Legal Affairs had taken the initiative for launch of the Legal Information Management and Briefing System (LIMBS), a web based application for upload of information and monitoring of court cases where Union of India is one of the parties. It is an innovative and easy to access online tool which is available 24x7 to all the stakeholders' viz., government officials, department users, nodal officers, etc.

LIMBS Ver.2 is an upgraded version of LIMBS developed by NIC. It is a dashboard based system for the user Ministries/Departments on which they can feed the litigation matters pertaining to them and monitor them. This version is overhauled with the use of Open Source technologies using Coordinator framework of Hypertext Preprocessor (PHP) to enhance the security of the system and improve the efficiency of the system. Till date, LIMBS Ver.2 has captured more than 8.06 lacs court cases (including archive cases) with 5.50 lakh live cases, 14204 registered users, more than 20000 advocates and 3302 courts on a single platform.

(c)&(d) The Government has introduced Mediation Bill, 2021 in the Rajya Sabha on 20.12.2021 to enact a standalone law on Mediation. The Bill aims to promote and facilitate mediation, especially institutional mediation, for resolution of disputes, commercial or otherwise, enforce mediated settlement agreements, provide for a body for registration of mediators, to encourage community mediation and to make online mediation as acceptable and cost effective process and for matters connected therewith or incidental thereto.

The Bill is presently under examination of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice.

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